Promotions in Central Government Offices

' Written Answers

1544. SHRI V. P. M. SAMY: Will ihe Minister of HOME AFFAIRS be pleased to

- (a) how many posts of Under Secretaries and above and equivalent posts at the Centre have been filled on a regular basis and on officiating/ ad hoc basis for short durations luring the five years by Central Establishment Board and the various Ministries;
- (b) how many of these filled from Central Secretariat Service and ttota Services like IAS, IPS, IFS, IA & AS, and from other Central Services; and
- (c) how many amongst these are filled by promotion of SCs/STs on regular and ad hoc/officiating basis. Servicewise year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) (a) to Information in respect of appointments made at the level of \(\text{Deputy} \) Secretary and Hinder Secretary, on regular basis, in the last five years is annexed in statements 'A' and 'B' indicating the number of posts filled by officers belonging to Scheduled Castes and Scheduled Tribes. (See Appendix CXXIV, Annexure No. IOO for 'A' and 'B'

Under the existing scheme the posts of Under Secretary/Deputy Secretary in the various Ministries/Departments in the Government of India are filled up from amongst various organised services.

Declaration of a part of Tripura as 'disturbed area'

1545. SHRIMATI KANAK MUKHERJEE:

> PROF. **SOURENDRA** BHATTACHARJEE:

Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether Government have ie-cently under the provisions of the Armed Forces (Special Powers) Act, -

- 1958 declared certain part of the State of Tripura as "disturbed area";
 - (b) if so, what are the details thereof;
- (c) whether the Government of Tripura was consulted before taking ih's step; and
- (d) if so, what opinion was expressed by the Tripura Government in the matter?

THE MINISTER OF STATE IN THF MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (d). According to information Available with the Government- the Jampui Hills area of Tripura along with the Tripura-Mizoram is being used as a conduit by the extremists belonging to the banned Mizo National Front. The insurgents are using th? area as a hiding place and to conduct opei-ations in Mizoram and escape to Bangladesh. It was, therefore, proposed that this area should be declared as a 'disturbed area' to enable the Security Forces to deal with insurgents effectively and to prevent infiltration/exfiltration of M.N.F. extremists. The Government of Tripura, who were consulted, did not favour this proposal. Government of India examined the matter carefully and it was felt necessary on the merits of the case to declare a small belt in Tripura on Tripura-Mizoram border as 'disturbed'. Accordingly a notification under the Armed Forces (Special Powers) Act, 1958 was issued on 1?th September, 1982. (Copy enclosed). (See Appendix CXXIV, Annexure 101) The notification will be withdrawn the moment the need for it ceases to exist

Lawlessness in the Tribal Areas of Andhra Pradesh

1546. SHRI KRISHNA MOHAN BHAMIDIPATI:

> -SHRI K.V.R.S. BALA SUBBA RAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the increasing lawlessness in the tribal areas of Andhra Pradesh;

- (b) whether Government are monitoring the law and order position in different States; and
- (c) what steps are being taken by Government to restore confidence in people in tribal areas in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c) A report is awaited from the State Government and on receipt thereof, a statement will be placed on Ihe Table of the House.

Atrocities on Harijans

- 1547. SHRI SURAJ PRASAD; Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that in some States atrocities against Harijans have increased enormously; and
- (b) if so, what steps have b*e!B taken by Government to meet the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) There has been some increase ir) the number of crimes against Scheduled Castes in 1982 in the States of Andhra Pradesh, Bihar, Himachal Pradesh, Haryana, Madhya Pradesh, Orissa, Punjab, Rajashan and Tamil Nadu compared to the corresponding period of 1981.

(b) In the Union Home Minister's DO. letter No. III.U011/4/80-NID(D) dated 10th March 1980, a copy of which has already been laid on the Table of the House in reply to Rajya Sabha starred question No. 64 dated 12th June, 1980, comprehensive guidelines covering precautionary, preventive, punitive, rehabilitative and personnel policy measures that are required to be taken to check crimes against Scheduled Castes have been conveyed to the States. Close c-nd continuous touch is maintained with the States regarding effective implementation of these guidelines.

Assistance to dowry victims

- 1548. SHRIMATI USHA MALHOTRA; Will the Minister of HOME AFFAIRS be pleased to state:
- (aj whether Government are considering the setting up of a special celi under the Ministry of Home Affairs, to receive cases of dowry deaths und investigate them effectively; and
- (b) if so, what legal assistance Government are contemplating to provide to the dowry victims?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) There is no such proposal under consideration of the Government.

(b) Does not arise.

Lathi Charge on Journalists in Patna

- 1549. SHRI G.C. BHATTACHARYA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government's attention has been drawn to a news item in the Economic Times of 22nd August, 1982 regarding the lathi charge o_n silent procession of Journalists in Patna causing serious injuries;
- (b) whether it is a fact that the Union Home Minister had admitted on 16.8.1982 that certain provisions of the Criminal Procedure Code, 1970 (Bihar Amendment) Bill, 1982 were contrary *to* the Central Government Criminal Procedure Code as reported ge on silent procession of journalists in the Times of Indja of 18-8-1982; anti
- (c) if so, whether Government pro pose to withhold assent to ^he Bill in national interest?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) No decision has so far been taken